

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPALBENCH

CP/CA No. 871/2016

IN THE MATTER OF:

M/s. Oasis Infrastructure Pvt. Ltd.

.....PETITIONER

M/s Wind World (India) Limited

.....RESPONDENT

SECTION:

Under Section 433(e), 434

Order delivered on 07.07.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Applicant

:- Mr. AshimSood, Advocate
Ms. KshitizKhera, Advocate

For the Respondent

:-

ORDER

This is an application with a prayer that company petition no. 871/2017 cum transfer petition no. 941/2017 (**Oasis Infrastructure Pvt. Ltd. And Wind World (India) Limited**) be transferred to the Jurisdictional Bench of National Company Law Tribunal, Ahmedabad. It is represented that while transferring the matter Hon'ble Bombay High Court erroneously sent the petition to the Mumbai bench of National Company Law Tribunal, whereas it should have been sent to Ahmedabad bench of National Company Law Tribunal.

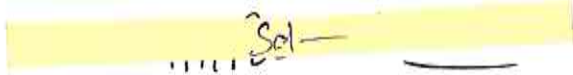
We have heard Learned Counsel.



It is evident from the notification no. S.O. 1935(E) dated 01.06.2016 issued by the Central Government that the company which have registered office in the Union Territory of Daman & Diu would be subject to the jurisdiction of Ahmedabad bench of the National Company Law Tribunal, Ahmedabad. Accordingly, Ahmedabad Bench of the National Company Law Tribunal would have territorial jurisdiction over the company registered in the Union territory of Daman & Diu and the case needs to be heard by the Ahmedabad bench of National Company Law Tribunal.

In view of the above the matter is transferred to the Ahmedabad bench of National Company Law tribunal. The Mumbai bench of National Company Law Tribunal is directed to transfer all the papers concerning (Petition No. 871/16 cum transfer petition no. 941/2017) to the Ahmedabad Bench of National Company Law Tribunal.

Accordingly, the parties through their counsel are directed to appear before the Ahmedabad bench of National Company Law Tribunal on 2nd of August, 2017. A copy of the order be given under the signature of the bench officers today itself.


CHIEF JUSTICE M. M. KUMAR
PRESIDENT


(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Deepak (07.07.2017)